

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24.

IA(IBC)(LIQ.)/ 08(MB)2024
IN C.P. (IB)/05(MB)2020

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 24.04.2024

NAME OF THE PARTIES: Jc Flowers Asset Reconstruction Pvt. Ltd
Vs.
Tulip Hotels Private Limited

SECTION: 7, 33(1) (b) (i) to (iii) r/w Sec 33(3) OF THE INSOLVENCY AND
BANKRUPTCY CODE, 2016.

ORDER

IA(IBC)(LIQ.)/ 08(MB)2024

1. Ms. Grishma Dalvi i/b Indus Law, Ld. Counsel for the Applicant present.
Mr. Virender Ganda, Sr. Adv. a/w Mr. Ayandeb Mitra, Mr. Ashraf Belal,
Mr. Raghav Anand, Ld. Counsel for the ex-management present.
2. List this matter for further consideration on 04.06.2024.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)